

culty of enforcing any such law and the possibility of such an enactment resulting in large-scale retrenchment of domestic servants.

Crop Insurance Scheme

5108. SHRI MANGLATHUMADAM: Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the reply given to Starred Question No. 245 on the 31st July, 1969 and state:

(a) whether any decision has since been taken regarding the Crop Insurance Scheme; and

(b) whether the Reserve Bank of India and any other State-Co-operative Apex Banks have been consulted in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) No Sir, no final decision has been taken.

(b) No.

Public Sector Bakery at Nagpur

5109. SHRI N. R. DEOGHARE: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether there is a proposal under the consideration of Government to set up a Bakery in the public sector at Nagpur;

(b) if so, the details thereof and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) No, Sir.

(b) Does not arise.

(c) The nine bakery plants which were received by Government as gift from Australia and Canada have been allotted to other cities and towns.

taking into consideration the market, potential, population etc.

Recovery of outstanding dues of Evacuee Properties by State Governments

5110. SHRI N. R. DEOGHARE: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that some State Governments to whom the work of recovering outstanding dues for evacuee properties was transferred on agency basis have made negligible recoveries;

(b) if so, the reasons therefor; and

(c) the action Government are taking in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD): (a) No, Sir.

(b) and (c). Do not arise.

Disposal of Properties

5111. SHRI N. R. DEOGHARE: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that out of 9564 properties awaiting disposal as on the 1st August, 1967, only 59 could be disposed of upto the 1st September, 1968;

(b) if so, the reasons therefor; and

(c) the action Government are taking in this connection?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD): (a) to (c). No, Sir. Properties awaiting disposal as on the 1st August, 1967, in various regions numbered 9468. From 1st August, 1967, to 1st September, 1968, 4853 properties were disposed of. However, during the same